

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 8340 of 2021

Sunil Kumar Sah ... Petitioner

Versus

The State of Jharkhand ... Opposite Party

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CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

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For the Petitioner : Mrs. J. Mazumdar, Advocate

For the State : Mr. Shailendra Kr. Tiwari, Spl.P.P.

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Order No. 02

Dated 08<sup>th</sup> September, 2021

Heard the learned counsel appearing for the respective parties.

The petitioner is an accused in connection with Barhait P.S. Case No. 45 of 2021.

The petitioner who was working for Rabbani Construction Pvt. Ltd. used to deposit the amount in some other account instead in the EPFO account of the informant.

The petitioner appears to have a criminal antecedent as would appear from the impugned order. However, considering the fact that he is in custody since 04.04.2021, he is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Judicial Magistrate, Sahibganj in connection with Barhait P.S. Case No. 45 of 2021.

(RONGON MUKHOPADHYAY,J.)